

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 454/GT/2020

Coram:

Shri I.S Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Date of Order: 20th January, 2024

In the matter of:

Corrigendum to Order dated 12.01.2024 in Petition No. 454/GT/2020.

And

In the matter of:

Petition for approval of tariff of the Farakka Super Thermal Power Station Stage III (500 MW) for the period from 1.4.2019 to 31.3.2024.

And

In the matter of:

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road, New Delhi-110003

.....Petitioner

Vs

1. West Bengal State Electricity Distribution Company Limited,
Vidyut Bhawan, Block-DJ, Sector-II,
Salt Lake City, Kolkata – 700 091
2. Bihar State Power Holding Company Limited,
Vidyut Bhawan, Bailey Road, Patna – 800 001
3. Jharkhand Bijlee Vitaran Nigam Limited,
Engineering Building, HEC Township, Dhurwa, Ranchi – 834 004
4. GRIDCO Limited,
24, Janpath, Bhubaneswar – 751007

.....Respondents

CORRIGENDUM ORDER

1. The Commission vide its order dated 12.1.2024 in Petition No. 454/GT/2020 had determined the tariff of Farakka Super Thermal Power Station Stage III (500 MW) for

the period from 1.4.2019 to 31.3.2024. However, it is noticed that inadvertent typo error crept at para 34 of above order. In view of this, the subject error is being corrected in terms of the Regulation 111 read with Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999. Accordingly, the para 34 of order dated 12.01.2024

*“34. The matter has been considered. We are of the view that these expenditures are O&M in nature and the expenditure **cannot** be met out from the O & M expenses allowed to the generating station. Accordingly, the projected additional capital expenditure claimed by the Petitioner is not allowed.”*

is modified as

*“34. The matter has been considered. We are of the view that these expenditures are O&M in nature and the expenditure **can** be met out from the O & M expenses allowed to the generating station. Accordingly, the projected additional capital expenditure claimed by the Petitioner is not allowed.”*

2. Except for the above, all other terms contained in the order dated 12.01.2024 in petition no. 455/GT/2020, shall remain unaltered.

Sd/
(Pravas Kumar Singh)
Member

Sd
(Arun Goyal)
Member

Sd
(I.S. Jha)
Member